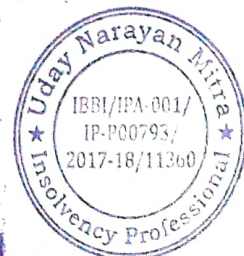


SCHEDULE II
FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy (Liquidation Process) Regulations, 2016)
FOR THE ATTENTION OF THE STAKEHOLDERS OF
KOHINOOR PAPER AND NEWSPRINT PRIVATE LIMITED

1.	Name of Corporate Debtor	KOHINOOR PAPER AND NEWSPRINT PRIVATE LIMITED
2.	Date of Incorporation of Corporate Debtor	26/12/2006
3.	Authority under which Corporate Debtor is Incorporated/Registered	MINISTRY OF CORPORATE AFFAIRS (ROC Kolkata-West Bengal)
4.	Corporate Identity Number of Corporate Debtor	U21019WB2006PTC112244
5.	Address of the Registered Office and Principal Office (if any) of Corporate Debtor	Registered Office: 11, ALLENBY ROAD KOLKATA WB 700020 Factory Address: FALTA INDUSTRIAL GROWTH CENTRE SEC. V, PHASE -II, Po KALATALAHAT, P.S. RAMNAGAR, Dist. 24 parganas (S) WB: 743504
6.	Date of closure of Insolvency Resolution Process	11/07/2021
7.	Liquidation commencement date of Corporate Debtor	Order pronounced: 12/07/2021 Order received: 03/08/2021
8.	Name and Registration Number of Insolvency Professional Acting As Liquidator	Mr. UDAY NARAYAN MITRA IBBI/IPA-001/IP-P00793/2017-2018/11360
9.	Address And e-mail of the liquidator, as registered With Board	72/1, Dawnagazi Road, Bally, Howrah, West Bengal-711201 Email Address registered with IBBI: udaynarayanmitra@yahoo.co.uk
10.	Address and e-mail to be used for correspondence with the Liquidator	72/1, Dawnagazi Road, Bally, Howrah, West Bengal-711201 Email Address for communication: liquidation.kohinoor21@gmail.com
11.	Last date for submission of Claims	01/09/2021 (Order received on 03/08/2021)

Notice is hereby given that the Hon'ble National Company Law Tribunal, Kolkata Bench, has ordered the commencement of liquidation of Kohinoor Paper and Newsprint Private Limited on 12/07/2021 (Order received on 03/08/2021).

The Stakeholders of Kohinoor Paper & Newsprint Private Limited are hereby called upon to submit their claims with proof on or before 01/09/2021, to the Liquidator at the address mentioned against item 10.



The Financial Creditors shall submit their claims with proof by electronic means only. All other Creditors may submit the claims with the proof in person, by post or by electronic means.

The prescribed forms may be downloaded from the following link:
<http://ibbi.gov.in/downloadform.html>

Submission of false or misleading proofs of claim shall attract penalties.

Date: 5th August, 2021
Place: Howrah


Uday Narayan Mitra
Liquidator

Reg No. IBBI/IPA-001/IP-P00793/2017-2018/11360

